



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 7631/2020

Sh. Madan Dilawar, MLA, H.No. 4-E-7, Rangbari Yojna, Kota
(Raj.)

----Petitioner

Versus

1. The Honble Speaker, Rajasthan Legislative Assembly,
Jaipur, Rajasthan.

2. Sh. Lakhan Singh, Karoli (155), R/o House No. 464, Sarya
Ka Pura Khadkhad, Teh. Hindon, District Karoli (Raj.)

3. Sh. Rajender Singh Guda, Udyapurvati (139), R/o Ward
No. 2 Guda, Teh. Udyapurvati, District Jhunjhunu,
Rajasthan.

4. Sh. Deepchand, Kishangadbas (71), R/o Gram Jatka, Post
- Mahund, Teh. Kishangarh Bas, District Alwar, Rajasthan.

5. Sh. Joginder Singh Avana, Nadbai (62), R/o B-256, Sector
50, Noida, Gautam Budh Nagar, Uttar Pradesh.

6. Sh. Sandeep Kumar, Tijara (174), R/o Gram Thada, Post -
Sital, Teh. Tijara, District Alwar, Rajasthan.

7. Sh. Vajib Ali, Nagar (158), R/o House No. 468, Fakiraj
Mohala, Sikari Patti, Anshik 4, Nagar, District Bharatpur,
Rajasthan.

8. The Secretary, Rajasthan Legislative Assembly, Jaipur,
Rajasthan.

9. Mr. C.P. Joshi, MLA, At Present Hon'ble Speaker, Rajasthan
Legislative Assembly, 49, Civil Lines, Jaipur - 302 006

----Respondents

For Petitioner(s) : Mr. Harish Salve, Sr. Adv. (through
Video Conferencing) assisted by
Mr. Ashish Sharma, Adv.

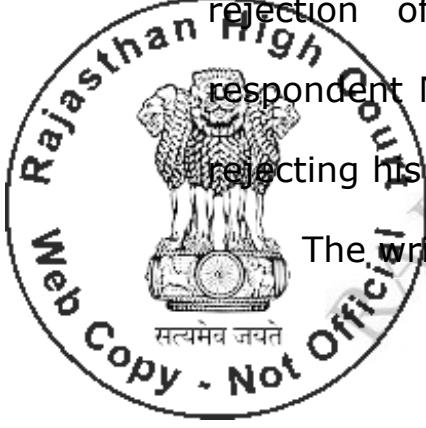
For Respondent(s) : Major R.P. Singh, Additional Advocate
General assisted by
Mr. Jayvardhan Singh Shekhawat,
Adv.
Ms. Devyani Rathore, Adv.
Mr. Rajendra Prasad, Sr. Adv. assisted
by Mr. Dinesh Kumar Garg, Adv.

**HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL****Order****27/07/2020**

Mr. Harish Salve, learned Senior Counsel appearing with Mr. Ashish Sharma, learned counsel submits that the writ petition is rendered infructuous in view of subsequent development i.e. rejection of his application seeking disqualification of the respondent Nos.2 to 7 and he has instructions to assail the order rejecting his application afresh.

The writ petition is dismissed as having become infructuous.

(MAHENDAR KUMAR GOYAL),J



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